

Ministry of Petroleum and Natural Gas

ORDER

New Delhi, the 17th May ,2004

S.O. 658(E) -- In pursuance of clause 4 of the Naphtha (Acquisition, Sale, Storage and Prevention of Use in Automobiles) Order, 2000 and in supersession of the order of the Government of India in the Ministry of Petroleum and Natural Gas numbers G.S.R. 833(E), dated the 2nd November, 2001, G.S.R. 44(E) dated the 17th January, 2002 and G.S.R. 457(E) dated the 27th June, 2002 except as respects things done or omitted to be done before such supersession, the Central Government hereby authorises the following Officers of the Ministry of Petroleum & Natural Gas, Government Oil Companies and the Delhi Special Police Establishment as the authority to exercise the powers under said clause 4 of the said Order :-

1. Director General
2. Regional Directors
3. Joint Directors Anti Adulteration Cell of the Ministry of
4. Investing/Intelligence Officers Petroleum and Natural Gas
5. General Manager
6. Deputy General Manager
7. Divisional Manager Indian Oil Corporation Limited
8. Regional Manager Hindustan Petroleum Corporation Ltd
9. Senior Manager Bharat Petroleum Corporation Limited
10. Deputy Manager IBP Company Limited
11. Senior Sales Officer
12. Sales Officer
13. Officers of the rank of Deputy Superintendent of Police and above Delhi Special Police Establishment

File No. P-11013/6/2004-Dist.

(A.K.SRIVASTAVA)
Joint Secretary